

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1050 OF 2024**

**IN THE MATTER OF:**

RITISHA GOND

....APPLICANT

VERSUS

UNION OF INDIA & ORS

....RESPONDENTS

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[UTKARSH SHARMA] [SHARAD CHAUHAN]  
Counsels for Respondent Nos. 16  
139, Setalvad Block,  
Supreme Court, New Delhi-110001  
Mob:+91-9312061203  
E-mail: [utkarsh.sharma7@gmail.com](mailto:utkarsh.sharma7@gmail.com)

Dated: 20.11.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1050 OF 2024**

**IN THE MATTER OF:**

RITISHA GOND

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**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF  
RESPONDENT NO. 16 WITH AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Reply to the Original Application is being filed on behalf of Respondent No. 16/M/s Krishna Mining Works, represented through its Proprietor Mr. Madhusudan Singh.
2. That in the Original Application, the Applicant has made several allegations in respect of the mining operations of several leaseholders, who have been impleaded as Respondent Nos. 15 to 18. It has been alleged by the Applicant that illegal mining is being carried out by the said leaseholders near residential colonies/public buildings, including within the danger zone in the vicinity

of the reserved forest area and because of the heavy and uncontrolled blasting at the mining sites, large scale environmental damage has been caused in the area, including to the natural stream which merges with the Son river, apart from causing dust emission and harm to the flora and fauna of the area. It has also been alleged that the leaseholders are extracting large amounts of groundwater from borewells.

- 3.** That it is respectfully submitted that at the outset, all allegations levelled by the Applicant qua the Answering Respondent are denied as being completely baseless, and unfounded, having been made in an irresponsible manner without any supporting material having been placed on record. The Answering Respondent is working with all requisite permissions and clearances and has taken care to undertake its mining operations with utmost responsibility, ensuring that no environmental damage is caused as a result of the same.
- 4.** That Respondent No. 16 was granted a mining lease [for Dolostone mining] in respect of land measuring 8.79 Acres, contained in Khasra Nos. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi, 4816Mi, 4817Mi, 4818Mi, 4820Mi and 4810Mi at Village Billi Markundi, Tehsil Robertsganj,

District Sonbhadra. The mining lease was granted for a period of ten years from 31.05.2016 to 30.05.2026. After the grant of the mining lease, the Environmental Clearance was issued in respect of the mine of Respondent No. 16 on 18.05.2016. The current Consolidated Consent to Operate and Authorization, granted to the Respondent No. 16 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, is valid from 17.06.2023 to 31.12.2027.

A true copy of Mining Lease Deed, granted in favour of Respondent No. 16, is annexed and marked as **Annexure R-1.**

A true copy of Environmental Clearance dated 18.05.2016, granted in favour of Respondent No. 16, is annexed and marked as **Annexure R-2.**

A true copy of Consolidated Consent to Operate and Authorization, issued in favour of Respondent No. 16, is annexed and marked as **Annexure R-3.**

5. That Respondent has also got the requisite permissions from the Directorate General of Mines Safety, with the said permissions being issued in favour of Respondent No. 16 on 29.03.2023

True copies of permission granted to Respondent No. 17 by DGMS dated 29.03.2023 are annexed and marked as **Annexure R-4**

6. That with regard to the allegations levelled in the Original Application, it is submitted that the mining lease of the Answering Respondent is situated at a fair distance from public buildings and residential colony as well as from the reserved forest, much beyond the prohibited limits, and no adverse impact is caused on such buildings or the residents of the colonies because of the mining operations at the site of the Answering Respondent. The said aspect can be verified by the authorities and informed to this Hon'ble Tribunal. Further, no uncontrolled blasting is taking place at the site of the Answering Respondent and the conditions related to the same, stipulated in the permissions granted by the regulatory authorities, are being adhered to. It is specifically denied that any damage has been caused to the flora and fauna of the area or to the flow of the natural stream leading into the Son river, due to the mining operations of the Answering Respondent.
7. That for dust suppression, Respondent No. 16 employs sprinkling mechanism, with water tankers, procured on payment by the Answering Respondent through local

sources, being used for the said purpose and for meeting other water requirements at the mining site of the Answering Respondent. There is no borewell present at the mining site of the Answering Respondent and no extraction of water is done at the site.

Copies of receipts of the water tankers is annexed and marked as **Annexure R-5 [Colly]**.

8. That thus, it is clear from the above submissions that Respondent No. 16 is operating its mine with all necessary permissions and clearances. In such circumstances, it is respectfully prayed that there is no cause or reason for initiation of any action against Respondent No. 16 and accordingly this Hon'ble Tribunal may direct for dismissal of the present Original Application, qua Respondent No. 16.

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**[UTKARSH SHARMA] [SHARAD CHAUHAN]**

**ADVOCATES**

**139, SETALVAD BLOCK, LAWYERS' CHAMBERS,  
SUPREME COURT, NEW DELHI-110001.**

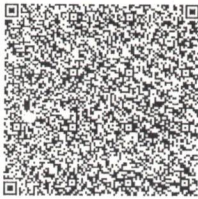
**PLACE: NEW DELHI**

**DATE: 20.11.2024**



e-Stamp

Certificate No.	: IN-UP62821387022804W	₹10
Certificate Issued Date	: 16-Nov-2024 12:08 PM	
Account Reference	: NEWIMPACC (SV)/ up14532104/ ROBERTSGANJ SADAR/ UP-SNB	
Unique Doc. Reference	: SUBIN-UPUP1453210422432431973162W	
Purchased by	: MADHUSUDAN SINGH SON OF LATE RAM BADAN SINGH	
Description of Document	: Article 4 Affidavit	
Property Description	: Not Applicable	
Consideration Price (Rs.)	:	
First Party	: MADHUSUDAN SINGH SON OF LATE RAM BADAN SINGH	
Second Party	: Not Applicable	
Stamp Duty Paid By	: MADHUSUDAN SINGH SON OF LATE RAM BADAN SINGH	
Stamp Duty Amount(Rs.)	: 10 (Ten only)	



Signature *Feizel*  
 A.C.C. Name Faizal Ali A.C.C. Code-U.P.14532104  
 A.C.C. Add- Ward No.-22, Nirala Nagar, Robertsganj  
 Robertsganj-Sonebhadra. 231218

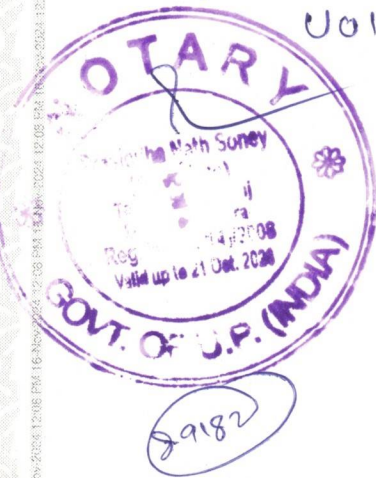
Licence No. 182  
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Please write on the line below

Before -- Honorable National Open Tribunal  
 Principal Bench, New Delhi  
 Original Application No - 1050 of 2024  
 In the matter of  
Rishiha Gond Vs Ojo Copal Gond Vs  
 UOI & Ors.

2 Tickets Rs. -10/-  
 (P.N. SONEY)  
 Adv. NOTARY  
 Robertsganj-Sonebhadra

Applicant  
 Rishadets



*Madhusudan Singh*  
 I have identified by Shri. *Rishadets*  
 Appeared before me on ..... at .....  
 I certified that he/she understands the nature and consequences of the facts mentioned in the instrument and has administered oath to him  
 P.N. SONEY  
 Adv. NOTARY  
 ROBERTSGANJ, SONEBHADRA

Statutory Alert:

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- In case of any discrepancy please inform the Competent Authority.

*मधुसूदन सिंह*

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, SITTING AT NEW DELHI****ORIGINAL APPLICATION NO. 1050 OF 2024****IN THE MATTER OF :**

RITISHA GOND D/O GOPAL GOND .....APPLICANT

VERSUS

U.O.I &amp; ORS. ....RESPONDENTS

**AFFIDAVIT**

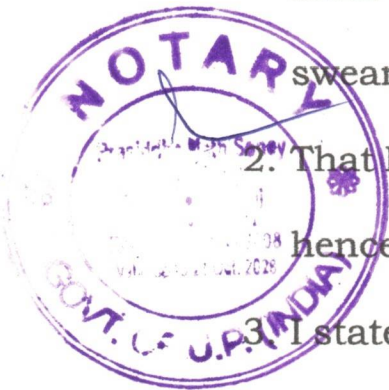
I, Madhusudan Singh, aged about 62 years, S/o Late Shri. Ram Badan Singh, R/o Village Hinauti, Post Shiddwar, Sonbhadra, Uttar Pradesh-231210 , prop. M/s Krishna Mining Works, , do hereby solemnly affirm and state as under:

1. That I am Respondent No. 16 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and is competent to

swear this affidavit.

2. That I have read and understood the contents of the Reply, hence swearing the present affidavit.

3. I state that the contents of the above Reply which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief and the record available with my office, and the same is read over to me in my vernacular and no part of it is false and



मधुसूदन सिंह  
DEPONENT

**VERIFICATION**

I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and the record available with my office. No part of it is false and nothing material has been concealed therefrom.

Verified at Gonda, Uttar Pradesh on the 16<sup>th</sup> day of November, 2024.

Madhusudan Singh  
Inn. No. \_\_\_\_\_  
R/o. \_\_\_\_\_  
has been identified by Shri. \_\_\_\_\_  
Appared before me on \_\_\_\_\_  
I certified that he/she understand  
of facts mentioned in the affidavit and I  
administered oath to him.

16/11/2024  
JAF SUNEY  
ADM-NOTARY  
REGANJ.CONNHARAY

मधुसूदन सिंह  
DEPONENT



**THROUGH,**

UTKARSH SHARMA, SHARAD CHAUHAN

ADVOCATES

62 4374/16



उत्तर प्रदेश UTTAR PRADESH

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प्रपत्र एम०एम०-3

खजान पट्टे का आदर्श (Model) प्रपत्र (नियम-14)

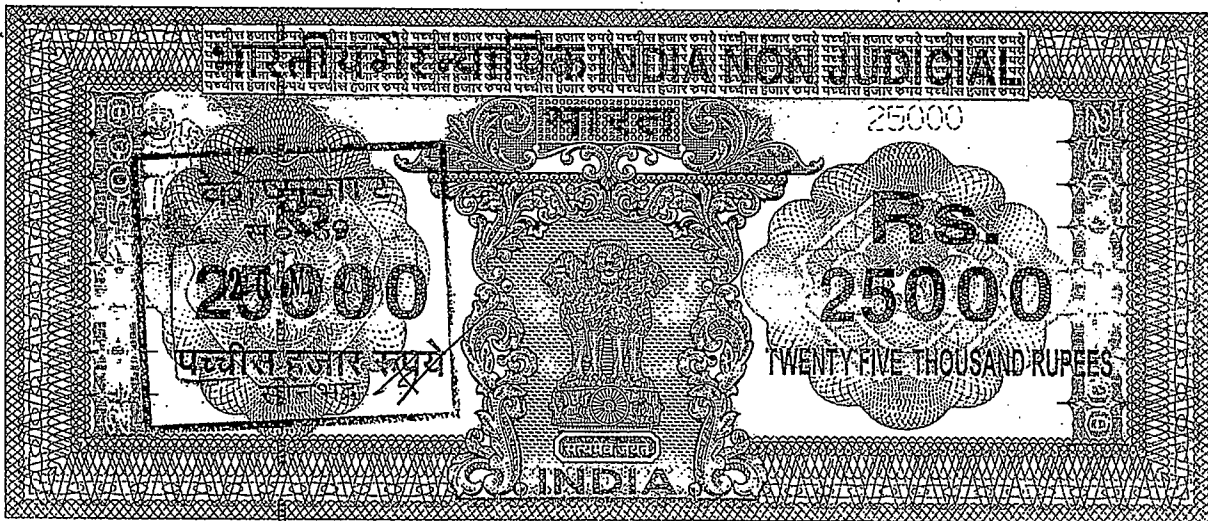


यह अनुबन्ध आज दिनांक: 31-05-2016 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्तांकित भी सम्मिलित समझे जायेंगे) एक पक्ष और मे० कृष्णा माइनिंग, वर्क्स प्रा०-श्री मधुसूदन सिंह पुत्र श्री राम बदन सिंह निवासी सा०-हिनौती, थाना-घोरावल, जनपद-सोनभद्र एवं श्री दिलीप कुमार केशरी पुत्र स्व० लक्ष्मण प्रसाद निवासी-अयप्पा मन्दिर, बिल्ली मारकुण्डी, तहसील-सावर्टसगंज, जनपद-सोनभद्र (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे)

रजिस्ट्रार  
दिल्ली उपायुक्त

खान अधिकारी  
सोनभद्र

जिलाधिकारी  
सोनभद्र



उत्तर प्रदेश UTTAR PRADESH

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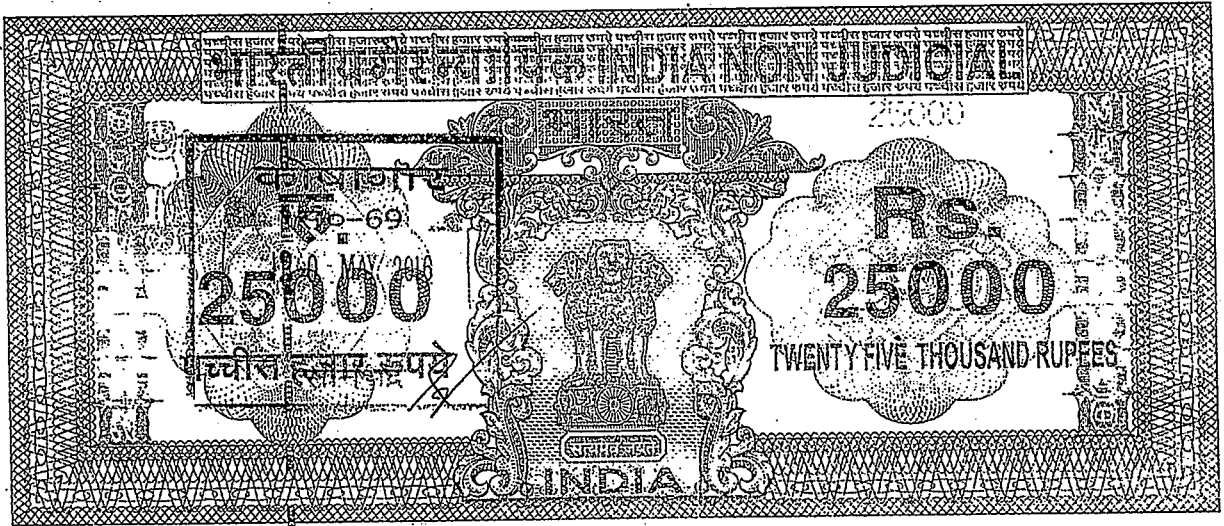
चूंकि पट्टेदार ने उत्तर प्रदेश उपखनिज(परिहार) नियमावली 1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 8-79 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना पत्र दिया है और उसने राज्य सरकार के पास ₹ 2,63,700-00 (दो लाख तिस्रह हजार सात सौ रुपये मात्र) की धनराशि प्रतिभूति के रूप में तथा ₹ 10,000-00 (दस हजार रुपये) की धनराशि खनन पट्टे के प्रारम्भिक व्ययों की पूर्ति के लिए जमा कर दी है।

यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले, किरायों स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित

.....3....  
 मधु खन्ना  
 जिलाधिकारी

खान अधिकारी  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र



उत्तर प्रदेश UTTAR PRADESH


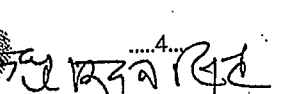
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
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प्रदान और पट्टान्तरित करती है। गिट्टी/बोल्डर(डोलो स्टोन) (जिन्हें आगे अभिदिष्ट अनुसूची में "उवत खनिज" कहा गया है की समस्त खाने, तल्प(Beds), संकरसीम्स (Viens) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतन्त्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिन्हें इसको इसके सम्बन्ध में, उन निबंधनों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो गिट्टी/बोल्डर(डोलो स्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रतायें, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

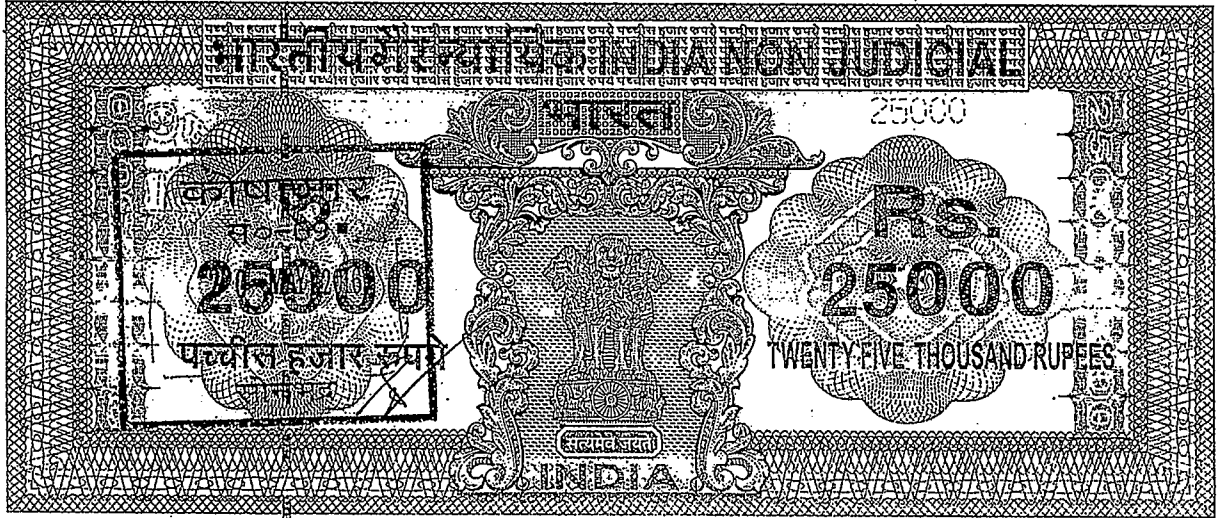
इस उपस्थापन पत्र के निष्पादन होने के दिनांक से दस वर्ष (दिनांक 31-05-2016 से दिनांक 30-05-2026 तक) की आठमासी अवधि के लिए पट्टेदार को एतद्वारा दिये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु, प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और, पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है जैसा कि उक्त नियमावली में अभिव्यक्त है, और, एतद्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

   
दिनांक 30-05-2016

  
खान, अधिकारी  
सोनभद्र

  
जिम्सधिकारी  
सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

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उपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान- वह समस्त भू-खण्ड जो जनपद-सोनभद्र, तहसील-रावर्टसगंज स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि०, 4771, 4772, 4780, 4782, 4784, 4845, 4815मि०, 4816मि०, 4817मि०, 4818मि०, 4853मि०, 4820मि०, 4810मि० में रकबा-8.79 एकड़ है जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंगीन (Colour'd) किया गया है और जिसकी सीमायें एवं परिमाण निम्नलिखित है:-

सीमायें (बौहददी):

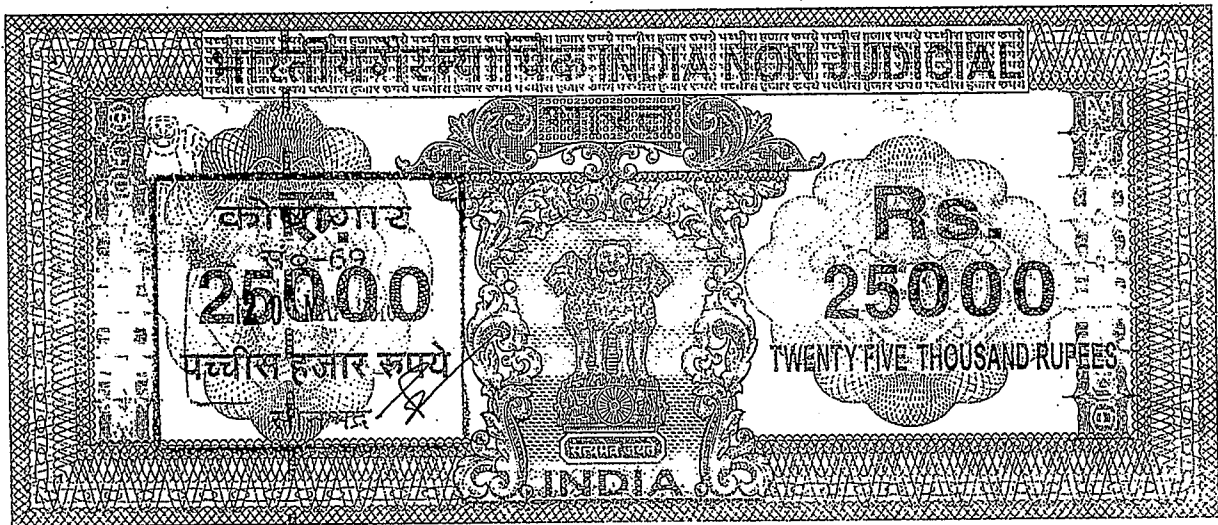
- उत्तर : मेसर्स गंगा स्टोन पा०-श्री देव प्रकाश सौर्या के पक्ष में स्वीकृत खनन पट्टा क्षेत्र।  
 दक्षिण : स्वीकृत क्षेत्र की सीमा बाद आ०सं०-4774, 4773, 4778 इत्यादि।  
 पूरब : मे० मंगेश्वर बाबा स्टोन वर्क्स पा०-श्रीमती अंजू राय पत्नी श्री धीरज राय के पक्ष में स्वीकृत खनन पट्टा क्षेत्र।  
 पश्चिम : स्वीकृत क्षेत्र की सीमा बाद आ०सं०-4819, 4821, 4822, 4825 एवं श्री शशि वैश्य के पक्ष में स्वीकृत खनन पट्टा क्षेत्र।

परिमाण- ABCDEFGHIJKLMNOPQRSTUVWXYZ A' B' C' D' E' F' G' H' I' A रकबा-8.79 एकड़ एतदपश्चात् जिसे "कमल भूखण्ड" कहा गया

खान अधिकारी  
सोनभद्र

जिलाधिकारी  
सोनभद्र

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श्री देव प्रकाश सौर्या  
श्रीमती अंजू राय पत्नी श्री धीरज राय



उत्तर प्रदेश UTTAR PRADESH

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**भाग-2**

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक या स्वामित्व, जो इनमें से अधिक हो, का भुगतान करना :-

पट्टेदार पट्टे के प्रत्येक वर्ष के लिए प्रत्येक खनिज गिट्टी/बोल्डर (डोलो स्टोन) के सम्बन्ध में, इस भाग के खण्ड (2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा।

प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व, जो धनराशि इसमें से अधिक हो, का देनदार होगा, किन्तु दोनों का नहीं।

2. **पट्टा धनराशि की दर और उसको भुगतान करने की रीति-**

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुए पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (Demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर पर या ऐसी संशोधित दर पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा।

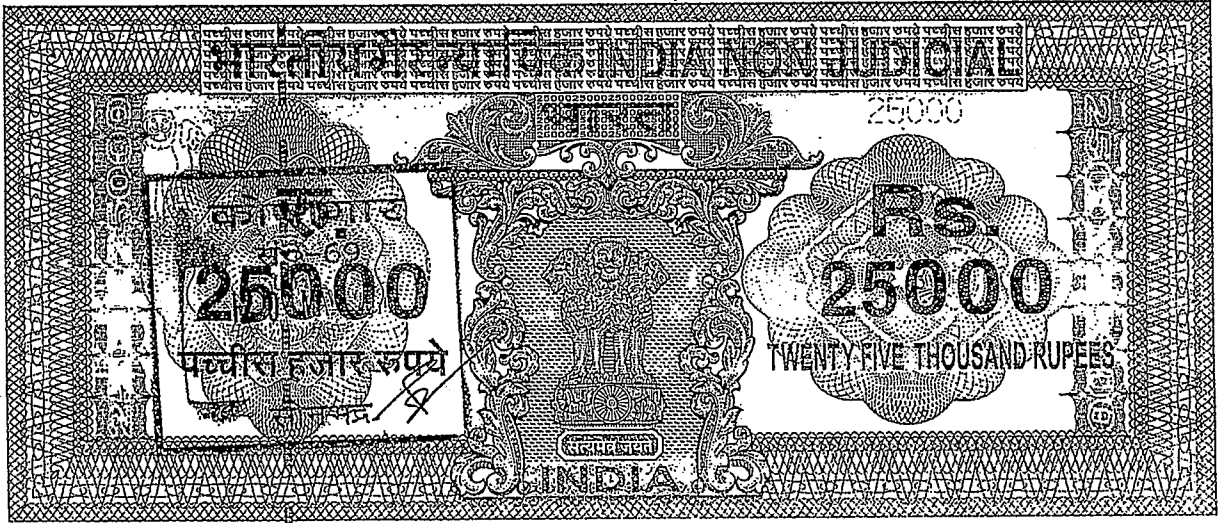
खनिज का नाम	प्रति एकड़ निर्धारित वार्षिक अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	कुल देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
गिट्टी/बोल्डर (डोलो स्टोन)	रु० 1,20,000.00	8.79 एकड़	रु० 1,05,48,000.00	रु० 10,54,800.00

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टावधि के पूरा होने के एक माह के भीतर जनपद-सोनभद्र के मुख्यालय के मुख्य कार्यालय अथवा तदर्थ

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प्राधिकृत बैंक की शाखा (जैसा कि समय-समय पर विनिर्दिष्ट किया जाय) में खनिज के निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" में जमा किया जायेगा।

3. स्वामित्व की दर और उसके भुगतान की रीति :-

इस भाग के खण्ड (1) के नियमों के अधीन रहते हुए पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुए क्षेत्र से उसके द्वारा हटाये गये गिट्टी/बोल्डर के संबन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

4. अपरिहार्य भाटक और स्वामित्व कटौती आदि से मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को नियत दर पर और ऐसी रीति से किया जायेगा, जो राज्य सरकार विहित करे।

5. स्वामित्व के संगणन की रीति

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिए पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निर्बन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये गये खनिज का विवरण और परिमाण का उल्लेख करेगा, जो एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा जो राज्य सरकार सामान्य या विशिष्ट आदेश द्वारा विनिर्दिष्ट करें। नियम 66 के अधीन अधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टाक में रखे गये और निर्यात किये जाने

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वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज के लेखा उसके परिमाण का जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर रू0 2,000.00 (रूपया दो हजार मात्र) की धनराशि का भुगतान करेगा।

6. प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना :-

पट्टेदार जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा कि उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम 70(1) में अपेक्षित है, छपाई मूल्य का भुगतान करने पर प्राप्त करेगा।

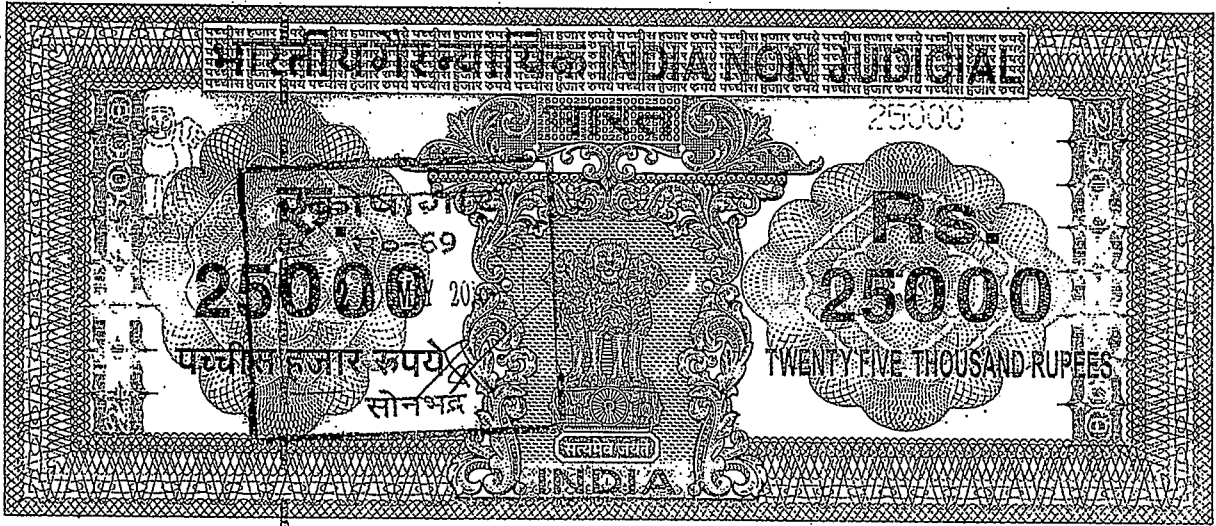
7. नियत समय पर अपरिहार्य भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही-

यदि पट्टेदार द्वारा इस उपस्थान पत्र के निबंधनों और शर्तों के अधीन किसी अपरिहार्य भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

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**भाग-3****सामान्य उपबन्ध**

1. **नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है**

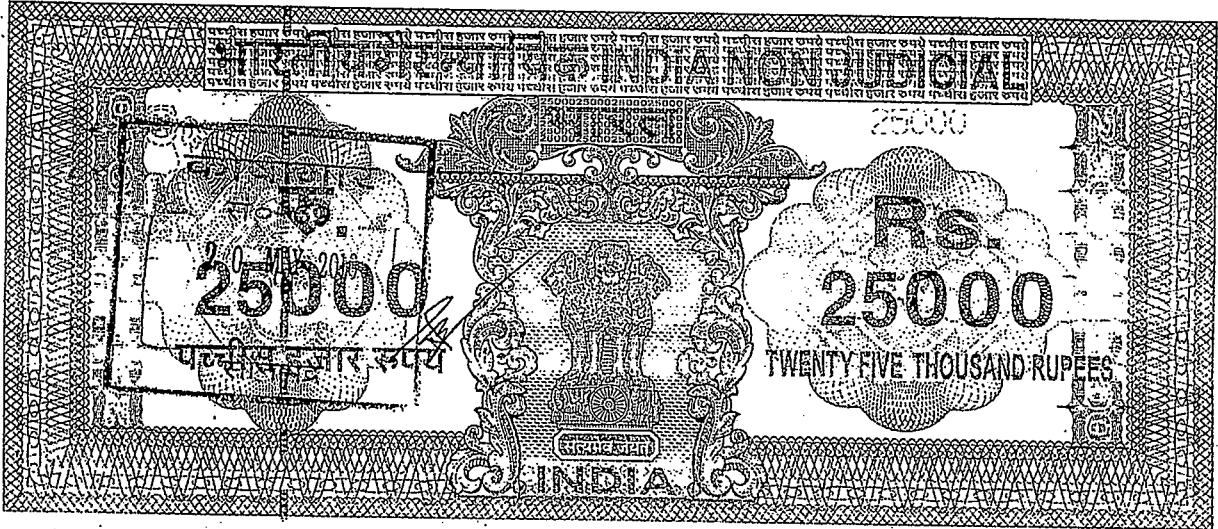
यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त/शर्तों को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्तें भंग करने का स्पष्टीकरण देने के लिए युक्तियुक्त अवसर दिया जायेगा।

यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम 77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

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2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :-

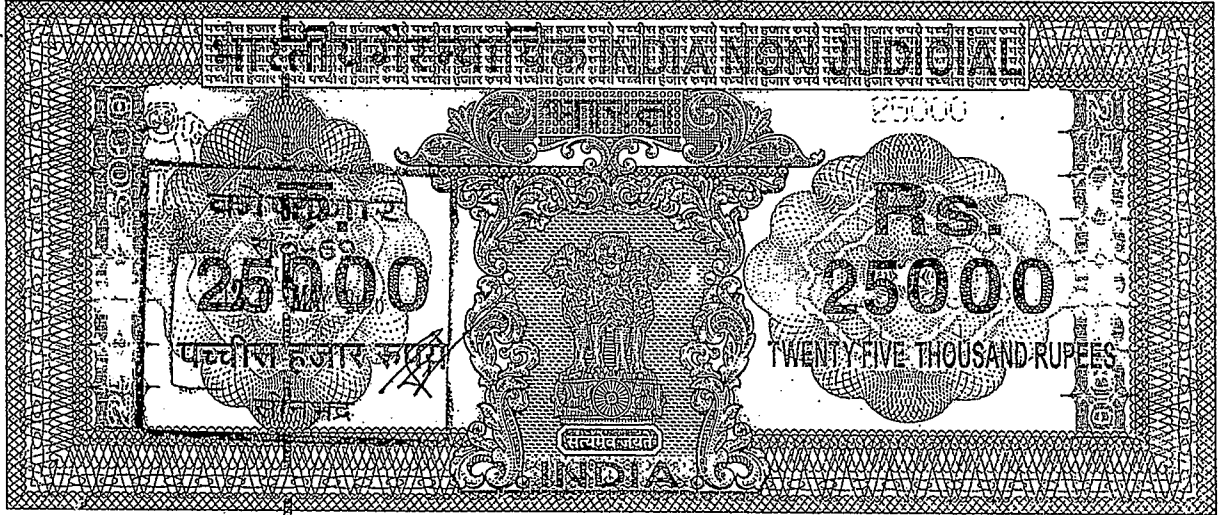
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण(एरेक्शन्स) और अस्थायी आवास स्थानों को उखाड़ सकता है/सकते हैं और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हो, स्थापित किये गये हो या रखे गये हो और जिन्हे पट्टेदार, राज्य सरकार को देने के लिए बाध्य होगा और जिन्हे राज्य सरकार खरीदने के लिए इच्छुक न हो।

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3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में, उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न हटाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. ठेकेदार के माध्यम से स्वामित्व एवं अपरिहार्य भाटक की वसूली करना:-

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदार को राज्य सरकार द्वारा नियत रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जाय।

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5. नोटिसें :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जा सकेगी।



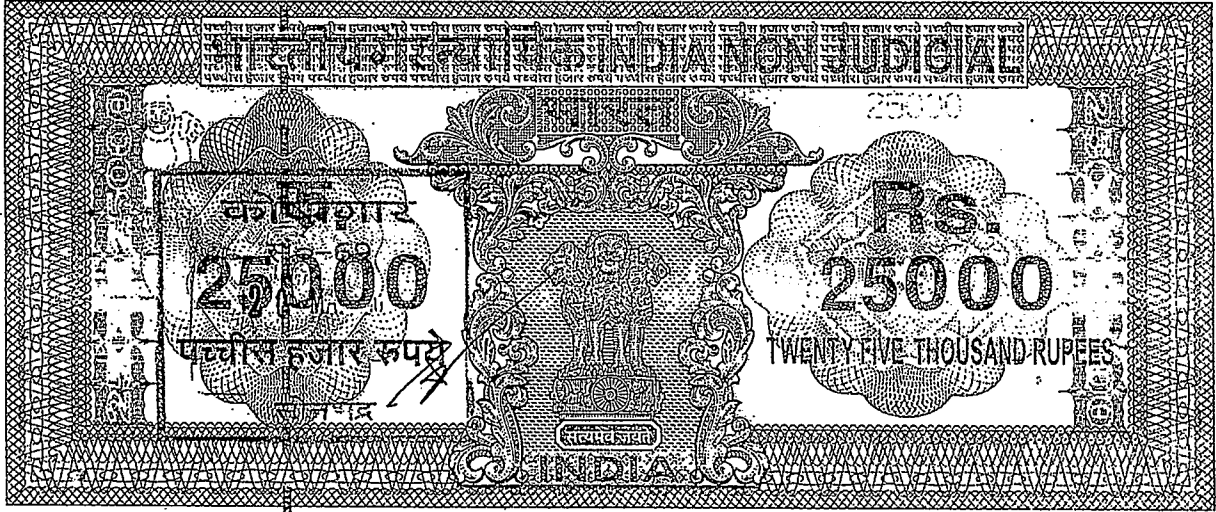
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अतिरिक्त शर्तें

1. प्रत्येक वर्ष के लिये निर्धारित वार्षिक अपरिहार्य भाटक से रायल्टी की धनराशि अधिक होने पर रायल्टी की धनराशि (जो उक्त क्षेत्र से पट्टा धारक द्वारा खनन कर निकासी की गई खनिज की मात्रा पर देय होती है) देय होगी तथा रायल्टी व वार्षिक अपरिहार्य भाटक की धनराशि समय-समय पर पुनरीक्षित दरों के आधार पर देय होगी।
2. पर्यावरण के संरक्षण हेतु पट्टाधारक को उचित प्रबंध करना होगा।
3. पर्यावरणीय अनापत्ति में उल्लिखित/अनुमोदित खनिज मात्रा के अनुसार खनन किया जायेगा।
4. शासनादेश संख्या-1040/86-2014-127/2011 दिनांक 10.04.2014 द्वारा दिये गये निर्देश कि "यदि पूर्व पर्यावरणीय अनापत्ति में उल्लिखित मात्रा से अधिक मात्रा का खनन एवं परिवहन पट्टा की राय में किया जाना आवश्यक है, तब उसे अधिसूचना दिनांक 14.09.2006 के प्रस्तर-2 के प्राविधानों के अनुसार ऐसी अतिरिक्त मात्रा के लिए सम्बन्धित नियामक प्राधिकारी से पूर्व पर्यावरणीय अनापत्ति पुनः प्राप्त करनी होगी।

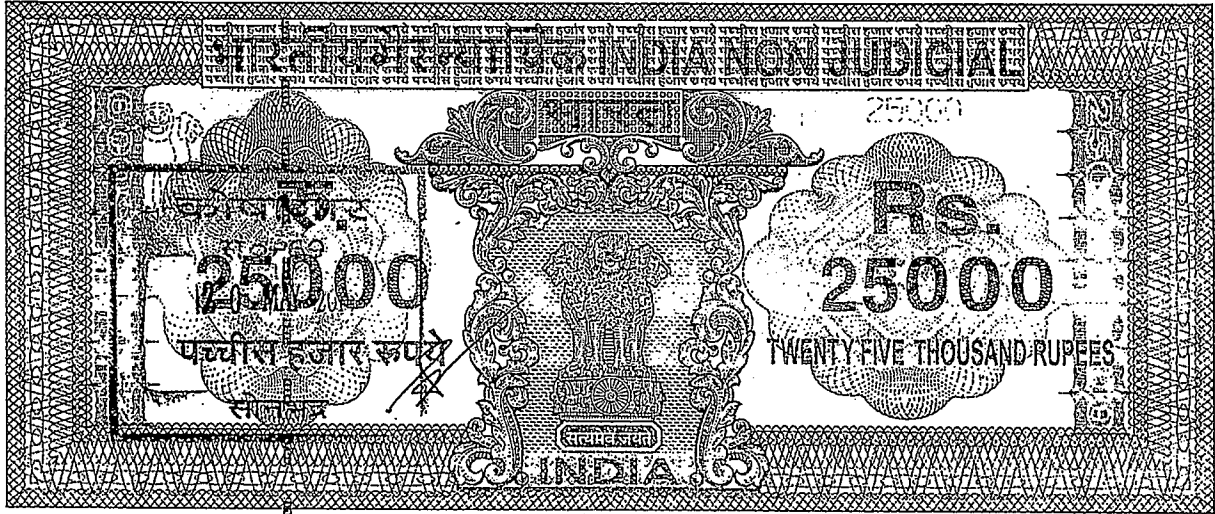


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 जयु बदन सिंह  
 दिनांक 13/09/2013

खान अधिकारी  
 सोनभद्र

जिम्माधिकारी  
 सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

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5. खनन योजना के अनुसार पर्यावरण एवं परिस्थितिकी को ध्यान में रखकर स्वीकृत क्षेत्र में खनन कार्य किय जायेगा।
6. पट्टाधारक द्वारा उनके पक्ष में स्वीकृत खनन पट्टा क्षेत्र से खनन कर निकासी किये गये खनिज का परिवहन सिर्फ जिला क्वैरी कार्यालय, सोनभद्र द्वारा जारी प्रपत्र एम0एम0-11 द्वारा ही किया जायेगा इसके अतिरिक्त किसी अन्य प्रपत्र का उपयोग किये जाने अथवा स्वीकृत क्षेत्र से बाहर खनन कार्य करते हुये पाये जाने एवं दोष सिद्ध होने पर पट्टा निरस्त कर दिया जायेगा।
7. पट्टाधारक नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रु० 2,000-00 की शास्ति का भागी होगा तथा पट्टाधारक की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

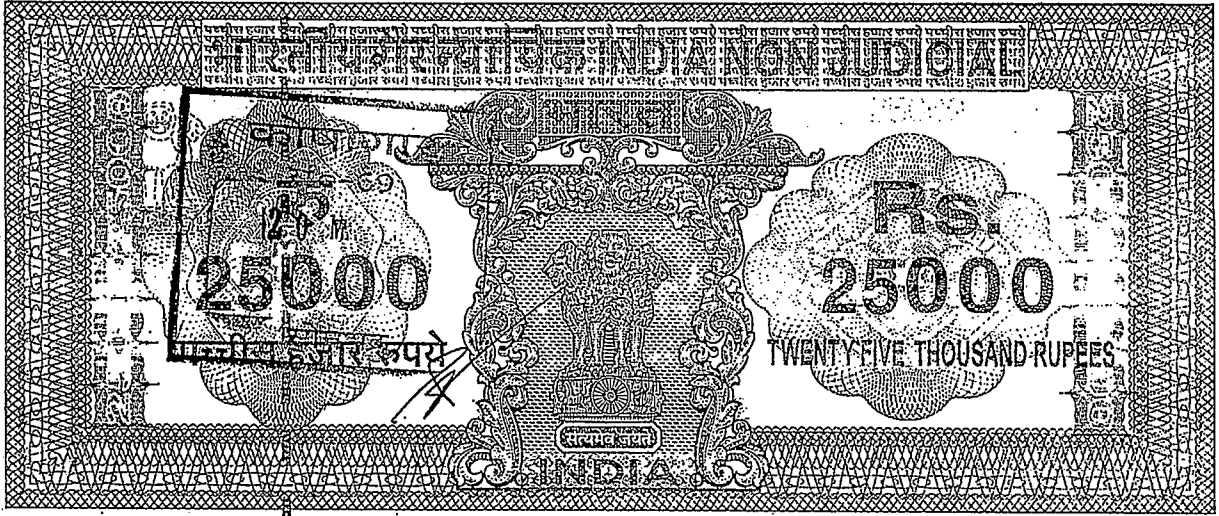


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 सत्य ब्रह्मचरि  
 जिलाधिकारी

खान अधिकारी  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

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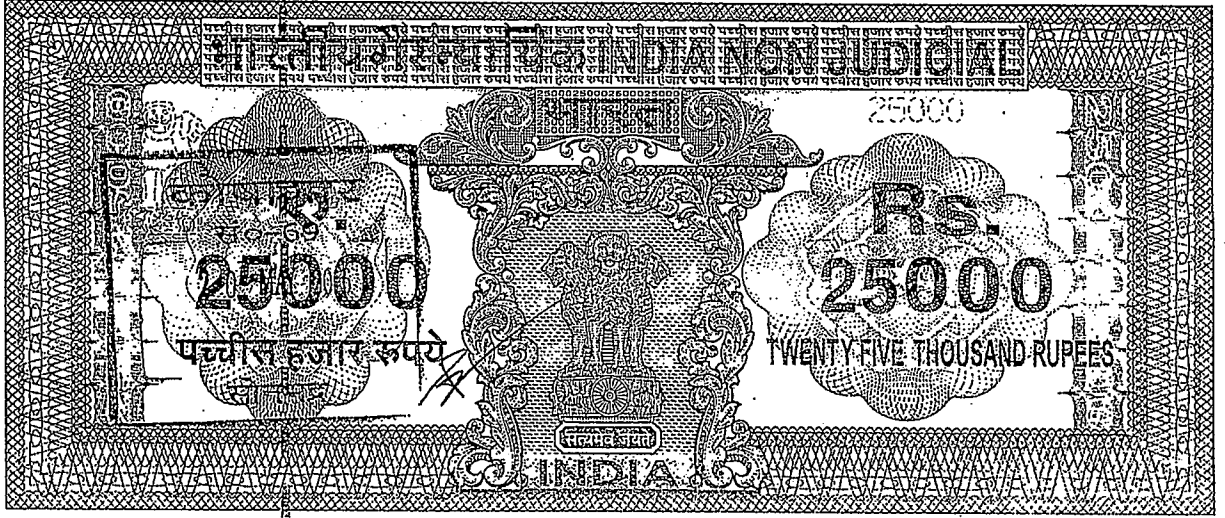
8. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
9. ब्लास्टिंग का लाइसेंस प्राप्त किये बिना खनन कार्य में ब्लास्टिंग का प्रयोग प्रतिबन्धित होगा।
10. पट्टाधारक नियमानुसार माइन्स मैनेजर, ब्लास्टिंग हेतु तकनीकी ब्लास्टर आदि की नियुक्ति करके विभाग को सूचित करेगा तथा माइन्स एक्ट, 1952 एवं मेटलीफेरस माइन्स रेगुलेशन, 1961 के अनुसार नियुक्त माइन्स मैनेजर, ब्लास्टर आदि के पर्यवेक्षण में कार्य करेगा तथा खान सुरक्षा महानिदेशालय के निर्देशों का पालन करेगा।

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सु. प्र. १३२०/१६  
निदेशालय, न्यायिक

खान अधिकारी  
सोमभद्र

जिलाधिकारी  
सोमभद्र



उत्तर प्रदेश UTTAR PRADESH

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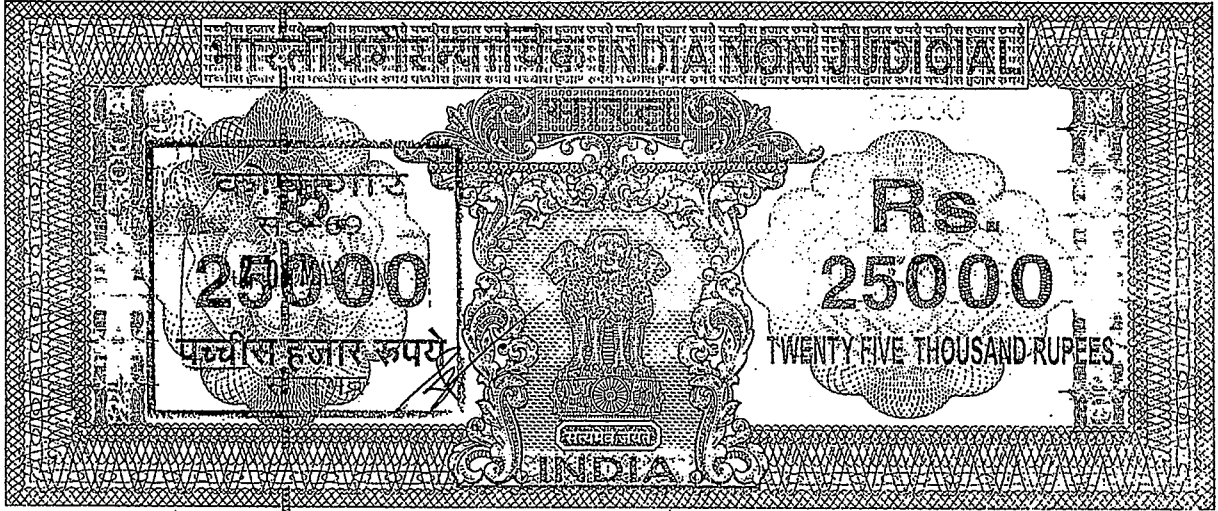
11. खनन कार्य कुशल कारीगरों द्वारा कराया जाना होगा तथा खनन संक्रियाओं में श्रमिकों की सुरक्षा हेतु सुरक्षा उपकरण यथा-हेलमेट, जूता, चश्मा, मास्क, सेफ्टी बेल्ट आदि उपलब्ध कराये जाने होंगे।
12. पट्टाधारक को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
13. खनन पट्टा क्षेत्र के अन्दर बोलडर के परिवहन हेतु ट्रैक्टर-ट्राली का प्रयोग नहीं करेगा बल्कि इसके स्थान पर टीपर का प्रयोग करेगा।

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रजु मन्नाथ  
 जिलाधिकारी

खान अधिकारी  
 सोनभद्र

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 सोनभद्र



उत्तर प्रदेश UTTAR PRADESH

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14. स्वीकृत क्षेत्र के अन्तर्गत किसी काश्तकार/काश्तकारों के संक्रमणीय/असंक्रमणीय अधिकार वाली भूमि का कोई अंश पड़ने की दशा में ऐसे काश्तकार/काश्तकारों से लिखित सहमति प्राप्त करने के उपरांत ही उनके अंश की भूमि में पट्टाधारक खनन कार्य प्रारम्भ करेंगे।
15. खनन पट्टे पर प्रस्तावित एवं मौके पर उपलब्ध क्षेत्र में यदि कमी पायी जाती है तब मौके पर उपलब्ध क्षेत्र के लिए खनन पट्टा विलेख निष्पादित किया जायेगा।
16. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी। स्वीकृत क्षेत्र में सीमा स्तम्भ एवं साइन बोर्ड, जिसमें पट्टे से सम्बन्धित अंकित विवरण पठनीय, तथ्यपरक, सुस्पष्ट होने चाहिए, जिसका अनुरक्षण पट्टाधारक करता रहेगा।

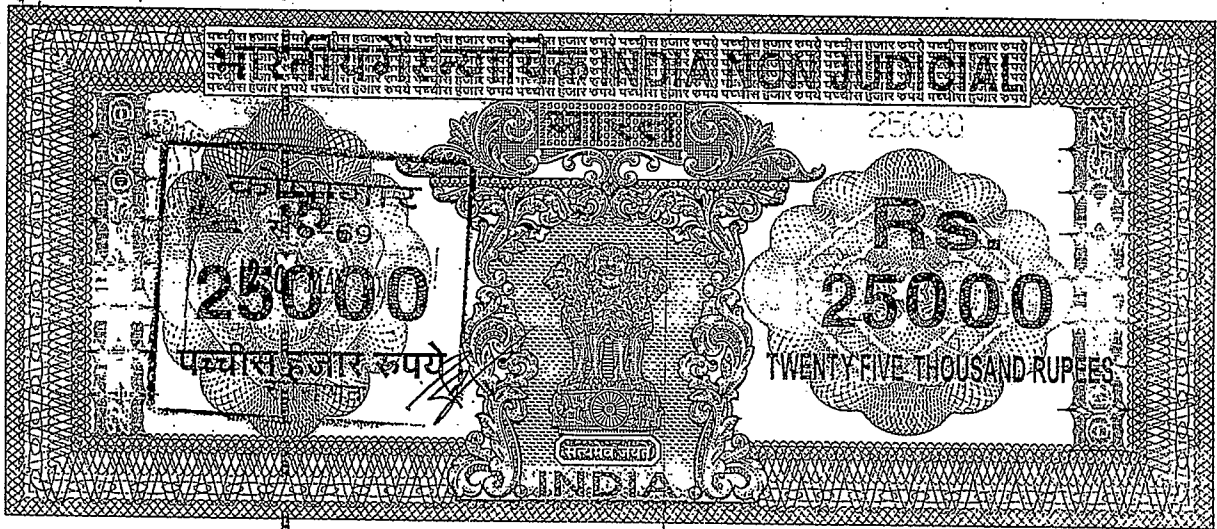


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 कृष्ण कुमार सिंह  
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
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
- 17. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
- 18. पट्टाधारको को, क्षेत्र में आंकलित मात्रा के सापेक्ष ही प्रपत्र एम0एम0-11 की आपूर्ति की जायेगी।

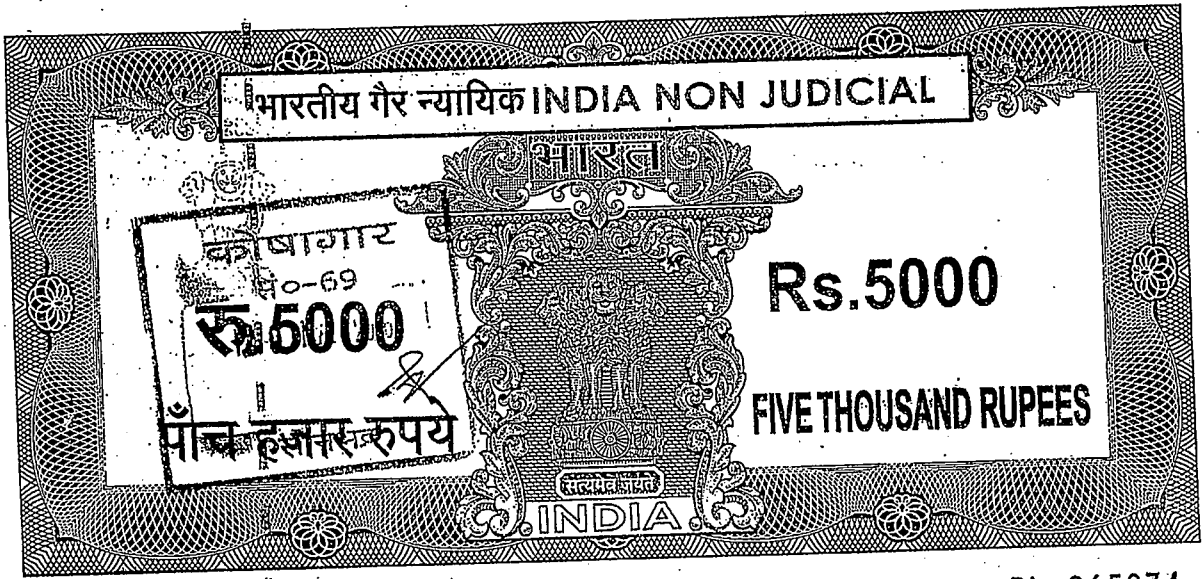


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 कृष्ण कुमार सिंह  
 जिलाधिकारी



  
 खान अधिकारी  
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 जिलाधिकारी  
 सोनभद्र



उत्तर प्रदेश UTTAR PRADESH

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19. पट्टाधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, सोनभद्र में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
20. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।

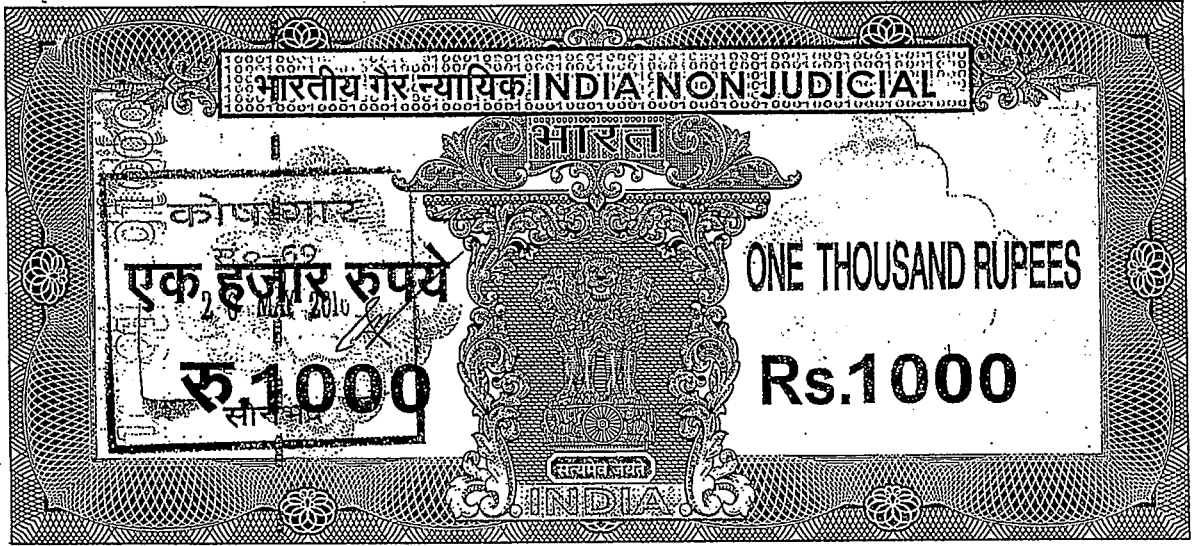


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 जिलाधिकारी, सोनभद्र



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 खान अधिकारी  
 सोनभद्र

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 जिलाधिकारी  
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उत्तर प्रदेश UTTAR PRADESH

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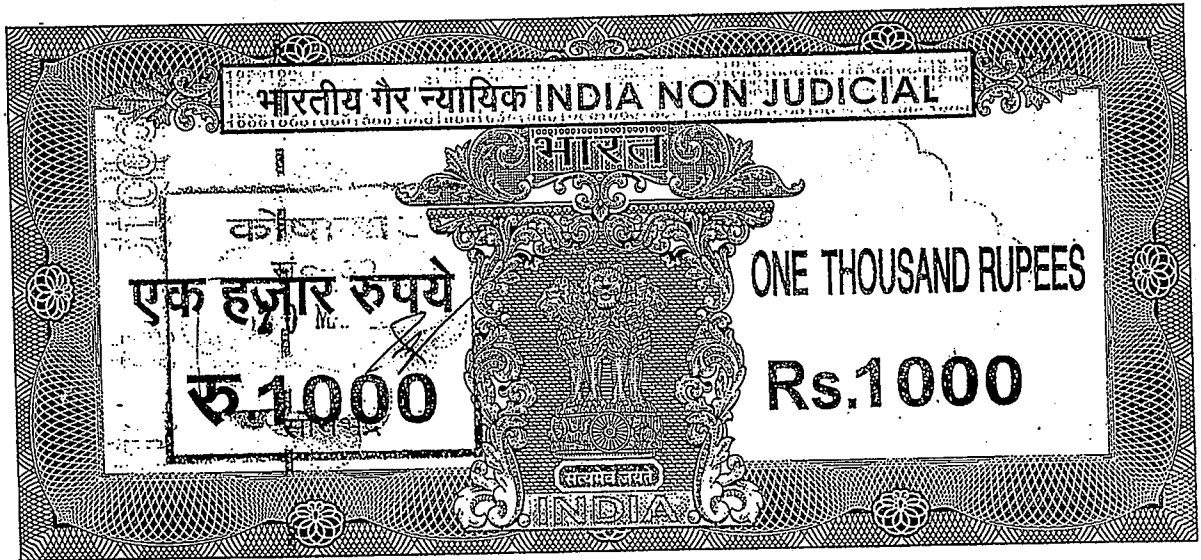
21. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
22. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
23. मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्डपीठ तथा अन्य सक्षम न्यायालय द्वारा पारित आदेश का अनुपालन करना होगा।

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 जयु रजवर्षि  
 दिल्ली प्रकृत केशरी

खान अधिकारी  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र



उत्तर प्रदेश UTTAR PRADESH

AR 886215

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स्टाम्प शुल्क-

दस वर्षों में देय कुल अपरिहार्य भाटक की धनराशि रू० 1,05,48,000.00 एवं प्रतिभूति के मद में जमा धनराशि रू० 2,63,700.00 पर देय स्टाम्प शुल्क की कुल धनराशि रू० 4,32,500-00 है।



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जय प्रकाश सिंह  
 अधिकारी न्यायिक कार्यालय

अन अधिकारी  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

S 644804

(21)

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. श्री आर० पी० सिंह स्वाम अधिकारी सोनभद्र खान अधिकारी  
सोनभद्र
2. श्री राजेश कुमार राय वरिष्ठ लिपिक  
राजेश कुमार राय  
वरिष्ठ लिपिक
- 3.

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:-

जिलाधिकारी,  
सोनभद्र।

1. राजेश कुमार राय वरिष्ठ लिपिक  
सोनभद्र
- 2.

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित



विवाह वि०/ श्री राजेश कुमार राय  
विराट  
बि० नं० ११  
राजेश कुमार राय  
विराट



गोविन्द कुमार राय  
वरिष्ठ लिपिक  
सोनभद्र

पट्टेदार का हस्ताक्षर  
गोविन्द कुमार राय  
वरिष्ठ लिपिक  
सोनभद्र



**District Level Environment Impact Assessment Authority, Sonbhadra**

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 21 /Parya/DEIAA/SBR/2016

Date: 18/08/2016

To,

M/s Sri Krishna Mining Works  
 Partner-Sri Madhusudan Singh  
 And Sri Dilip Keshari  
 R/o-Prabhapuram Colony, Pusauli, Teh.-Robertsganj,  
 District-Sonebhadra, U.P.



**Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815 Mi, 4816 Mi, 4817 Mi, 4818 Mi, 4853 Mi & 4820 Mi Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-8.79 Acres)**

Dear Sir,

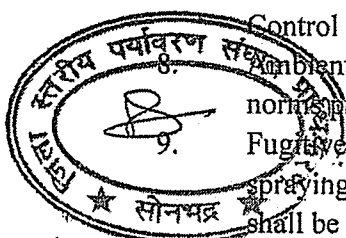
Please refer to your letter dated 03/08/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant M/s Sahaj Sahyog Consultant Pvt. Ltd., Lucknow along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for Dolostone Mining project at Gata No. ~~914~~, 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815 Mi, 4816 Mi, 4817 Mi, 4818 Mi, 4853 Mi & 4820 Mi Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-8.79 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.-615/खनिज/2015 दिनांक 29.07.2015
3. 1,00,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.98 KLD from water tanker and borewells for drinking, 4.00 KLD for sprinkling on haulage route for dust suppression and 1.60 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 44.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 25 mtr/water level, whichever is less.

9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna. Regarding the project no litigation is pending in any court.
10. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
11. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016, Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

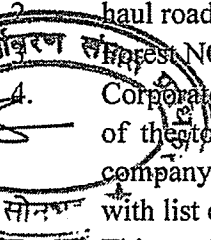
**General Conditions**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> may, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.

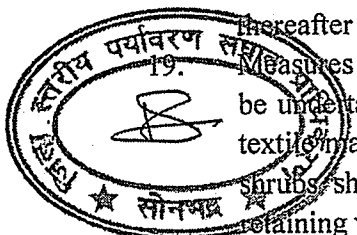


12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### Specific Conditions

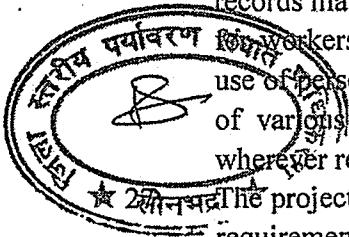
1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3.  Largest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.

8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and hereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50%

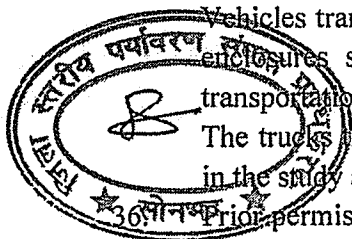


safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed  $35^{\circ}$ . The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.



30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.
31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.



You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



*Kailash*

(Kailash Singh) 18.5.16

S.D.M. (Sadar),

Member-Secretary,

DEIAA Sonbhadra, U.P.

dated as above.

No. /Parya/DEIAA/SBR/...../2016

**Copy for information and necessary action to:**

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)

S.D.M. (Sadar),

Member-Secretary,

DEIAA Sonbhadra, U.P.



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185739/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 17/06/2023

To,

M/s

**SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)**

**GATA NO.**

4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA(U.P.)

Application Id-  
21472029

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** located at **G A T A N O . 4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA(U.P.)**. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** granted for the period from **17/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Khanda, Boulder (Dolo stone)	100000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Khanda, Boulder (Dolomite).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone
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	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity Khanda, Boulder (Dolo stone)- 100000 Cu meter/year by opencast and semi mechanized mining in 8.79 Acres area at GATA NO. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860MI, 4771, 4772, 4780, 4782, 4784, 4845, 4815MI, 4816MI, 4817MI, 4818MI, 4853M AND 4820MI VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 21/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Khanda, Boulder (Dolo stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Khanda, Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Khanda, Boulder (Dolo stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation

order.

RAJENDRA  
SINGH

Digitally signed by RAJENDRA  
SINGH  
Date: 2023.06.17 23:00:30 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA  
SINGH  
Date: 2023.06.17 23:00:44 +05'30'

**Chief Environmental Officer (circle-2)**



भारत सरकार  
Govt. of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate-General of Mines Safety



NO: 515773|NZ|Varanasi Region|Perm|2023|254438

Varanasi, Date: 29/03/2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

- |   |   |
|---|---|
| 1. मैसर्स कृष्णा माइनिंग वर्क्स, पार्टनर,<br>श्री मधुसूदन सिंह, पुत्र श्री राम बदन सिंह,<br>निवासी-हिनाती, थाना-घोरावल,<br>जिला-सोनभद्र (उत्तर प्रदेश)। | 2. मैसर्स कृष्णा माइनिंग वर्क्स, पार्टनर,<br>श्री दिलीप कुमार केशरी, पुत्र स्व० लक्ष्मण प्रसाद,<br>निवासी-अयप्पा मन्दिर, बिल्ली मारकुण्डी,<br>जिला-सोनभद्र(उत्तर प्रदेश)। |
|---|---|

विषय: श्री अभिषेक खाडे, द्वितीय श्रेणी प्रबंधक को धात्विक खान विनियम, 1961 के विनियम 34(6) के तहत प्राधिकरण के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में आपके द्वारा आवेदित ऑनलाइन आवेदन आई० डी०: 254438, दिनांक 26.02.2023 को संदर्भित करें।

श्री अभिषेक खाडे, द्वितीय श्रेणी प्रबंधक प्रमाण पत्र धारक को खान प्रबंधक के रूप में नियुक्ति की सूचना आपके द्वारा प्रस्तुत की गई है, जिसे इस निदेशालय के पत्र संख्या S29013/141/वा०क्षे०(उ०अं०)/2023/सोनभद्र/827-828, दिनांक 27.03.2023 द्वारा नोट कर लिया गया है। चूंकि आपकी खदान में हेवी अर्थ मूविंग मशीनरी (HEMM) के उपयोग के लिए आज तक कोई अनुमति नहीं दी गई है, इस स्तर पर आपके द्वारा उनके पक्ष में मांगे गए प्राधिकरण की आवश्यकता नहीं है।

अतः उपरोक्त कारणवश आपके आवेदन आई० डी०: 254438 पर कार्यवाही किया जाना संभव नहीं है, अतः उसे इस निदेशालय में रिकार्ड किया जाता है।

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

79053 69934

**MAHADEV ENTERPRISES**

NEAR BILLI RAILWAY STATION, OBRA - Sonebhadra ( U. P. )

No.

Date. 20/04/24

M/s. Shri. Krishna mining work

Address. Billi obra

Sl.	Description	Qty.	Rate	Amount
	Water tanker Apr-24	51	500	25500
			TOTAL	25500

Rs. (in word): Twenty five thousand five hundred

E. &amp; O. E.

For- MAHADEV ENTERPRISES

...ob. 79053 69934

# MAHADEV ENTERPRISES

NEAR BILLI RAILWAY STATION, OBRA - Sonebhadra ( U. P. )

No. \_\_\_\_\_ Date 31/05/24  
 M/s. Shri Kishan mining work  
 Address Billi Obra

Sl.	Description	Qty.	Rate	Amount
	Water tanker May-24	53	500	26500
			TOTAL	26500

Rs. (in word) Twenty six thousand five hundred

E. & O. E.

  
 For- MAHADEV ENTERPRISES

Mob. 79053 69934

# MAHADEV ENTERPRISES

NEAR BILLI RAILWAY STATION, OBRA - Sonebhadra ( U. P. )

No. \_\_\_\_\_ Date 20/06/24

M/s. Shri Krishna mining work

Address Billi Obra

Sl.	Description	Qty.	Rate	Amount
	Water tanker May-24	55	500	27500
			TOTAL	27500

Rs. (in word) Twenty Seven thousand five hundred

E. & O. E. \_\_\_\_\_

*[Signature]*  
For- MAHADEV ENTERPRISES

Mob. 79053 69934

# MAHADEV ENTERPRISES

NEAR BILLI RAILWAY STATION, OBRA - Sonebhadra ( U. P. )

No. \_\_\_\_\_ Date 31/07/24  
 M/s. Shri Krishna mining works  
 Address Billi Obra

Sl.	Description	Qty.	Rate	Amount
	Water tanker July-24	41	500	20500
			TOTAL	20500

Rs. (in word) Twenty thousand five hundred  
 E. & O. E.

A  
 For- MAHADEV ENTERPRISES

CASH MEMO

MO. 79053 69934

**MAHADEV ENTERPRISES**

NEAR BILLI RAILWAY STATION, OBRA - Sonbhadra ( U. P. )

No.

Date 31/08/24

M/s.

Shri Krishna mining works

Address.

Billi obra

Sl.	Description	Qty.	Rate	Amount
	Water tanks Aug-24	41	50	2050
			TOTAL	2050

Rs. (in word)

Twenty thousand Five hundred

E. &amp; O. E.

For- MAHADEV ENTERPRISES

79053 69934

# MAHADEV ENTERPRISES

NEAR BILLI RAILWAY STATION, OBRA - Sonebhadra ( U. P. )

No. \_\_\_\_\_ Date 30/09/24  
 M/s. Shri Krishna mining works  
 Address Billi Obra

Sl.	Description	Qty.	Rate	Amount
	<u>Water tanks Sep 24</u>	<u>46</u>	<u>500</u>	<u>23000</u>
			<b>TOTAL</b>	<u>23000</u>

Rs. (in word) Twenty three thousand only

E. & O. E.

A  
 For- MAHADEV ENTERPRISES

no. 79053 69934

# MAHADEV ENTERPRISES

NEAR BILLI RAILWAY STATION, OBRA - Sonbhadra ( U. P. )

No. \_\_\_\_\_ Date 31/10/24

M/s. Shri Krishna mining works

Address Billi obra

Sl.	Description	Qty.	Rate	Amount
	water tanks oct-24	57	500	28500
			TOTAL	28500

Rs. (in word) Twenty five thousand five hundred

E. & O. E. [Signature]  
For- MAHADEV ENTERPRISES

**VAKALATNAMA**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH SITTING AT NEW DELHI**  
**ORIGINAL APPLICATION NO. 1050 OF 2024**

IN Re :-

**RITISHA GOND D/O GOPAL GOND.**

Plaintiffs/Appellant/Petitioner/ Applicant

Versus

**UNION OF INDIA & ORS.**

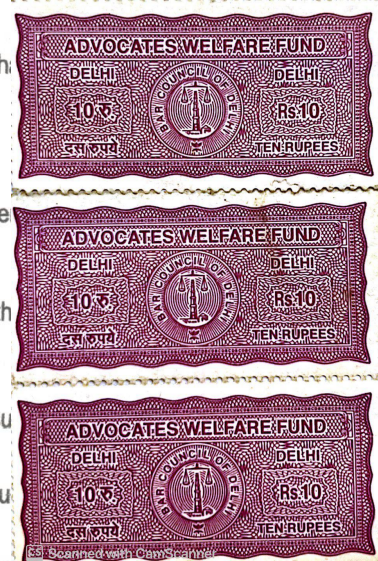
Defendants/Respondent/Accused

KNOW ALL to whom these present shall come that I/We **MADHUSUDAN SINGH PROP. M/S KRISHNA MINING WORKS....**the abovenamed.....**RESPONDENT NO. 16**..... do hereby appoint.

**UTKARSH SHARMA, ADVOCATE-ON-RECORD,****SHARAD CHAUHAN, ADVOCATE-ON-RECORD,****ENROL NO. UP/2599/2011****UP/8316A/2014****CHAMBER NO. 203, M.C SETALVAD BLOCK, SUPREME COURT OF INDIA-110001, NEW DELHI****8510052778**

(herein after called the advocates) to be my/our Advocate in the above-noted case authorize them :-

- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.
- To sign file verify and present pleadings appeals cross-objections or petitions for executions review revision withdrawal compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To fill and take back documents to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes the manner relating to the said case.
- To take execution proceedings.
- The deposit draw and receive money cheques, cash and grant receipts hereof and to do all other necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority of Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.



And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute on our own acts, as if done by me/us to all intents and purpose.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute on our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and for the appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees is paid. I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more that 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this.....

16TH

Day of ...**NOVEMBER**....2024

*शुभ सुदान सिंह*  
 Accepted subject to terms of fees.

*Sharad*

*Utkarsh Sharma*